

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 31st day of July Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

M.A./310/603/2017
in
O.A./310/01228/2017
&
O.A./310/01228/2017

1. Mallidoss,
S/o. P. Adimoolam (Late),
Aged about 55 years,
Residing at Plot No.10,
Indira Nagar,
Kovilpadhagai, Avadi,
Chennai- 600 062;
2. M. Vasu,
S/o. G. Meiyappa Reddy (Late),
Aged about 54 years,
Residing at Qtr. No. 64/2, Type-II,
HVF Estate, Avadi,
Chennai- 600 054;
3. T. Nambi,
S/o. Thangavel (Late),
Aged about 61 years,
Residing at 442, Bajanai Kovil Street,
Nemam Post, Thirumazhisai *v/a.*,
Chennai- 600 056;
4. Venkatesan,
S/o. Chinnaswamy (Late),
Aged about 57 years,
Residing at 2/362,
Kamarajar Street,
107 Kasavanalathur,
Kadamnathur Post,
Thiruvallur District- 631 203.

....Applicants in M.A. & O.A

(By Advocate : M/s. Giridhar & Sai & Kavitha
& K. Nithyashree)

VS.

1. Union of India,
Rep. by the Secretary to Government,
Ministry of Defence,
New Delhi;
2. The Controll er of Quality Assurance,
DGQA, Ministry of Defence,
Controllerate of Quality Assurance,
Avadi, Chennai- 600 054;
3. The Commandant,
Officers Training Academy,
St.Thomas Mount,
Chennai- 600 016.

...Respondents in M.A. & O.A.

(By Advocate: Mr.K. Rajendran)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

This M.A. has been filed by the applicants seeking permission to join together in the O.A. as the cause of action and relief sought are one and same.

2. Heard Learned counsel for the applicants and gone through the affidavit filed in support thereof.
3. M.A. is allowed. Applicants are permitted to file single O.A.
4. Applicants seek the following reliefs:-

"to direct the respondents to fix the pay of the applicants in Group D posts with effect from their respective dates of regularization by granting increments for the period of ad-hoc service in terms of DOPT OM dated 09.05.2008, made applicable to those who were regularized prior to 10.09.1993, by order dated 21.07.2016 in O.A. No. 920/2014 with all other consequential benefits including arrears of pay and allowances."

5. The case of the applicants is that they were initially appointed on adhoc basis as GC Orderly in the minimum of Group D pay scale. They were subsequently regularized in regular Group D posts. The benefit, in pursuance of the DoP&T OM dated 09.05.2008 that pay of the casual labourers regularized against Group D posts would be fixed after taking into account the increments already earned by them in the Group D pay scale, was denied to the applicants on the ground that they were regularized prior to the introduction of the scheme.



6. This Tribunal in OA No. 920/2014 had directed to grant such benefits to the incumbents who were regularized prior to 10.09.1993. Hence the applicants submitted several representations including representations dated 04.01.2017 and 03.07.2017 seeking the benefits granted in O.A. No. 920/2017, which evoked no response. Hence, they have filed the instant OA seeking the aforesaid relief.

7. Mr. K. Rajendran, Learned Senior Standing Counsel, takes notice on behalf of the respondents.

8. Learned counsel for the applicants submits that the applicants would be satisfied if their representations at Annexure-9 are considered and disposed of within a time frame.

9. Learned counsel for the respondents has no objection to the above prayer.

10. In view of the above, the O.A. is disposed of with a direction to the respondents to consider the representations of the applicants at Annexure-A9, in accordance with rules and pass a reasoned and speaking order within a period of four weeks from the date of receipt of copy of this order. There shall be no order as to costs.